

having transport services spread out; we are having irrigation ranals which are meant only for villages. Crores of rupees have been spent on these items. Many new projects which are being set up are being set up in rural areas, so that the rural areas are benefited. We want to see the development of the rural areas to an extent that people would want to go to rural areas rather than to urban areas. But there should be no contradiction, or any question of a wrong competition between villages and cities. The two are complementary to each other. We have got to see that they complement each other rather than exploit each other. That is how we look at the development of city areas and the development of rural areas.

I hope that the Finance Bill, as it has ultimately been approved by the hon. House will be satisfactory to all concerned, on the whole, as far as a Finance Bill can be satisfactory.

Mr. Deputy-Speaker: The question:

"That the Bill, as amended, be passed."

The motion was adopted.

14.27 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

EIGHTY-THIRD REPORT.

Shri Jhulan Sinha (Siwan): Sir, I beg to move:

"That this House agrees with the Eighty-third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 19th April, 1961."

Mr. Deputy-Speaker: The question is:

"That this House agrees with the Eighty-third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 19th April, 1961."

The motion was adopted.

Mr. Deputy-Speaker: Bills to be introduced. Shri Aurobindo Ghosal—absent.

14.28 hrs.

PREVENTION OF HYDROGENATION OF OILS BILL—Contd.

by Shri Jhulan Sinha.

Mr. Deputy-Speaker: I would like to inform the House that on the 24th March 1961, Shri Jhulan Sinha moved the following motion:—

"That the Bill to provide for prevention of hydrogenation of oils in India and for matters connected therewith be taken into consideration."

On the 7th April, 1961 when further discussion on the motion was resumed and after the discussion had concluded, the House wanted to divide on the motion. As there was no quorum voting on the motion was postponed till today.

Now I submit to the vote of the House the following motion moved by Shri Jhulan Sinha on the 24th March, 1961.

The question is:

"That the Bill to provide for prevention of hydrogenation of oils in India and for matters connected therewith be taken into consideration."

Shri Jhulan Sinha (Siwan): Have I the option to withdraw the challenge I made that day?

Shri Braj Raj Singh (Firozabad): How can he do it? It has to be put to the vote of the House.

Mr. Deputy-Speaker: Yes, he can ask for the permission of the House.

Shri Jhulan Sinha: I am not asking for permission to withdraw the Bill. I made a challenge for division the